

**GOVERNMENT OF INDIA**  
**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**  
**RAJYA SABHA**  
**QUESTION NO 18.11.2010**  
**ANSWERED ON**

**DEEN DAYAL DISABLED PERSONS REHABILITATION SCHEME DDDPRS IN RAJASTHAN .**

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Dr. Gyan Prakash Pilonia

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) the genesis of the Deen Dayal Disabled Person's Rehabilitation Scheme and the norms for sanctioning grant-in-aid etc. under this scheme;
- (b) whether a number of schemes for grant-in-aid recommended by the State Government of Rajasthan under DDDPRS are pending with the Ministry;
- (c) if so, the details thereof, including the period of pendency, and the reasons therefor; and
- (d) the action Government would take to clear such pendency?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) The Deendayal Disabled Rehabilitation Scheme (DDDRS) came into existence w.e.f. 01.04.2003. The scheme provides for assistance to Non-Governmental Organisations (NGOs), based on the fulfillment of eligibility criteria and norms for various projects. The project proposals have to be duly recommended by the State Governments Grant-in-aid committees. Inter alia, 18 projects are supported under the scheme, such as Special Schools, Vocational Training Centres, Pre-school early intervention and training, Community based rehabilitation etc. Under the scheme, which was revised w.e.f. 01.04.2009, some of the norms for assistance by way of grant-in-aid include the following:

(i) the organization should be a registered Society or Trust and should have been working for at least 2 years at the time of applying for grant under this scheme.

(ii) It should be registered under Section 52 of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(b) to (d) In the current financial year, 17 proposals have been received from the Government of Rajasthan. Clearance of proposals is an ongoing process and is subject to completeness and admissibility of proposals as per norms of the scheme and relevant financial rules.